

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-511
Appeal No.-82/252/ND/2022

IN THE MATTER OF:

Outbox Ventures Pvt. Ltd.

Vs.

ROC

....Applicant

.....Respondent

SECTION

U/s 252

Order delivered on 01.12.2022

CORAM:

**JUSTICE TELAPROLU RAJANI,
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :

For the Respondent :

For the IT Deptt. : Mr. Sanjay Kumar, Ms. Easha, Ms. Poonam Datta

For the ARoC : Ms. Mitika Raja

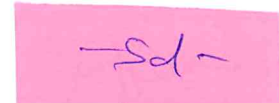
ORDER

None appeared on behalf of the Applicant. None had appeared even on the last date of the hearing on behalf of the Applicant. Ld. Counsel has appeared on behalf of the Income Tax Department and submitted that since no one is appearing on behalf of the Applicant it appears that they are not interested in continuing the matter further. The petition is accordingly **dismissed for non prosecution.**



**(RAHUL BHATNAGAR)
MEMBER (T)**

Amit Tiwari



**(JUSTICE TELAPROLU RAJANI)
MEMBER (J)**